CENTRAL A OM IN ISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



O . A	./T.A. No. 382/91 /19 Decided on: 5-8-96
Dr.	Pyare Lal APPLICANT(S)
	Shri D.S. Mahendru Advocate)
	VERSUS
U.O.	I. RESPONDENTS
(Ву	Shrimati Raj Kumari Chopra Advocate)
OD RAM	
THE	HON'BLE SHRI S.R. ADIGE, MEMBER (A)
THE	HON'BLE SHRIKSKI./DR. A. VEDAVALLI, MEMBER (J)
1.	To be referred to the Reporter or not? Yes
2.	whether to be circulated to other Benches

Afonga (S.R. ADIGE) Member (A) CENTRAL ADM IN ISTRATIVE TRIBUNAL PRINCIPAL BENCH.

O.A.No.382/91

New Delhi: this the 5 day of August, 199

HON'BLE MR .S .R .AD IGE , MEMBER (A).

HON'BLE DR.A. VEDAVALLI, MEMBER (J).



Dr.Pyare Lal, s/o Shri Kishore Chand, working as Chief Medical Officer, North Zone, Delhi Administration, R/o 8G, Kamla Nagar, Delhi Applicant

By Advocate: Shri D.S.Mahendru

Versus

Union of India through

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And the

Secretary,
Ministry of Health and Family Welfare,
Nirman Bhavan,
New Delhi.Respondents:

By Advocate: Mrs Raj Kumari Chopra.

JUDGMENT

BY HON'BLE MR.S.R.ADIGE. MEMBER (A).

He ard

- of the DRC's findings dated 7.7.83 vis-a-vis
 himself and for constitution of a review DRC
 to consider his case for promotion to the post
 of CMO with effect from the date his juniors
 were promoted to that post without taking into
 account the adverse remarks for the years 1979
 and 1980 against which his representations were
 still alleged to be pending.
- 3. The OA was itself filed on 22.1.91 and is therefore grossly time barred and hit by limitation under sec.21 A.T.Act. Shri Mahendru contended that the cause of action must be deemed

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to take effect from the date of disposal of his representation against his adverse remarks by letter dated 21.6.91 (Annexure-RIII) and in that view the application is not at all hit by limitation, having in fact been filed before that date, but this contention is wholly without merit. The applicant is seeking relief against his non-promotion as a result of DR's recommendations dated 7.7.83 and manifestly his cause of action arises from that date, making this OA barred by limitation particularly in the absence of any good ground explaining the delay or prayer for condoning it. Hence the rulings cited by Shri Mahendru including 1990 (14)ATC 123: ATJ 1994(1) 565: AIR 1979 SC 1622: and ATJ 1994 (1) 356 are of no help to the applicant?

- had made a similar prayer for promotion as

 CMO in OA No.802/86 which was disposed of by
 judgment dated 24.8.90 (Annexure-8) wherein

 the Tribunal had dismissed the OA noting therein
 that the DRC in its meeting dated 7.7.83 had

 considered the applicant's case but he had been
 found not yet fit for promotion on the basis of
 his service record, and hence he had been
 superceded. This OA is therefore squarely barred
 by the principles of resjudicata.
- 5. Thus both on grounds of limitation as well as of res -judicata this OA is dismissed. No costs.

(DR.A. VEDAVALLI

S.R.ADIGE) MEMBER (A).